

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5151
ANSWERED ON:10.12.2010
DEMOLITION OF UNAUTHORISED CONSTRUCTION NO.
Argal Shri Ashok;Sinha Shri Shatrughan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi High Court had issued any orders to the Union Government to demolish the unauthorized construction in the Kothis of politicians and Government officers living in Lutyens Zone of Delhi;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any survey with regard to unauthorized constructions in Government bungalows in Delhi especially in Lutyens's Zone;
- (d) if so, the details thereof as on date; and
- (e) the reaction of the Union Government to comply with the orders issued by the Delhi High Court to demolish such unauthorized constructions?

Answer

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) : Yes, Madam.
- (b) : A copy of the order is enclosed as Annexure-I.
- (c) : Yes, Madam.
- (d) : Details are enclosed as Annexure-II.
- (e) : The direction of the Hon'ble High Court is being followed & unauthorized construction in bungalow are generally demolished as & when the occupant vacates the premises & possession of bungalow to the new allottee is handed over.